

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 3rd day of January, 2003.

Original Application No. 104 of 1995.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.
Hon'ble Maj. Gen. K.K. Srivastava, Member- A.

Nirala Ram S/o Sri Jhulai Ram
Vill. and Post- Sikrara, Distt. Jaunpur.

.....Applicant

Counsel for the applicant :- Sri T.M. Rizvi (absent)

V E R S U S

1. Union of India through the Secretary, M/o Communication
D/o Post, New Delhi.
2. Inspector Post Offices Central, Jaunpur.
3. Superintendent, Post Offices, Division Jaunpur.

.....Respondents

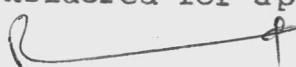
Counsel for the respondents :- Sri Amit Sthalekar

O R D E R

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this O.A under section 19 of the Administrative Tribunals Act, 1985, applicant has challenged the order dated 30.01.1995 (annexure R.A- G) by which one Sri Saroj Kumar took over charge as E.D.Packer of post office Sikrara, Distt. Jaunpur. The applicant has also prayed that respondents may be directed to appoint the applicant as E.D. Packer.

2. Resisting the claim of the applicant, respondents have filed counter reply in para E whereof it has been stated that both the applicant and Sri Saroj Kumar belonging to SC category, were considered for appointment as E.D.

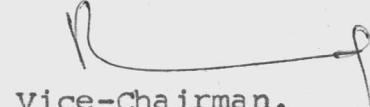


Packer of Post Office Sikrara but as Sri Saroj Kumar secured 48% marks in High School and was better candidate, he was selected and appointed. He joined the post on 02.02.1995. Since then he is functioning. The applicant secured only 45% marks in High School. In these circumstances, we do not find any illegality in the selection. Further the applicant is not entitled for relief as Sri Saroj Kumar who was selected and joined the post under order dated 30.01.1995, has not been impleaded as respondent in this O.A. The O.A has thus no merit and is accordingly dismissed.

3. There will be no order as to costs.



Member- A.



Vice-Chairman.

/Anand/